

HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

Subject: Guidelines for clarification and proper implementation of Circular No.6 dated 18.12.2010.

No: 94

Dated: 7-12-2018

In pursuance of Order dated 29.11.2018 passed by the Hon'ble High Court in CTA No.38/2018 IA No.01/2018 titled Kulwant Singh Johal & Ors Vs. Mrs. Masooda Jabeen & Ors. and for clarification/ proper implementation of Circular No.6 dated 18.12.2010 (Annexure-A), the following guidelines are issued:-

(i) *Whenever permission to file a case pertaining to one Wing of the High Court in the other wing of the High Court is granted in accordance with the proviso to Circular No.6 dated 18.12.2010, the Registrar Judicial concerned shall, after entering it in a Register maintained for the purpose, send the record of the case to the Wing to which the matter relates, where it would be given a proper registration number with reference to the classification of the case.*

(ii) *In a case of above nature in which urgent ex-parte relief is being sought, the Registrar Judicial of the concerned Wing, where the case is received, shall digitally convey the records of the case to the Wing to which the matter relates for its hearing through video conference by the concerned Court as per the Roster. In this regard, the Registrars of the two Wings shall proactively engage to ensure expeditious hearing to the party seeking the same.*

(iii) *The party in whose favour permission for filing under the proviso to Circular 6 of 2010 has been granted shall be at liberty to make a separate or composite application under Rule 23 of the Jammu & Kashmir High Court Rules, 1999 seeking transfer of the case to the other Wing which shall be placed before Hon'ble the Chief*

Justice for its hearing (including through video conference) in accordance with the law.

By Order

(Sanjay Dhar) 7/12/18
Registrar General

No: 46630-46/4S

Dated: 7-12-2018

Copy of the above forwarded to :

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K.
2. Secretary to Hon'ble Mr/Mrs. Justice _____
.....for information of his/her Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu
4. Registrar Rules, High Court of J&K Jammu
..... for information.
5. Registrar Judicial High Court of J&K Jammu/Srinagar for information and compliance.
- ✓ 6. CPC e-Courts, High Court of J&K for uploading the same on the official website of the High Court.

Registrar General
7/12/18

Annexure-“A”

CIRCULAR

No: 06

Dated: 18.12.2010.

All Writ Petitions/Public Interest Litigations/ Appeals/ Arbitration Applications/ /Misc. Applications etc. related to Jammu Wing of the High Court shall be filed, heard and decided at Jammu Wing. Similarly, such matters related to Srinagar Wing shall be filed, heard and decided at Srinagar Wing.

Provided that in exceptional cases or if it is not practicable to file such a matter pertaining to a particular Wing at that Wing, it may be filed at the other Wing with the leave of Hon'ble the Chief Justice or in his absence, the senior most Hon'ble Judge available at the Headquarter.

This order shall take effect immediately and supersede all earlier orders in this regard.

By Order.

Sd/-

Registrar General